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SLP(C)No. 14608 OF 2002

ITEM No.60

Court No.10

SECTION IVA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14608/2002

(From the judgement and order dated 24/06/2002 in SA 914/01  
of The HIGH COURT OF M.P AT JABALPUR)

PRATAP RAI TANWANI & ANR.

Petitioner (s)

VERSUS

UTTAM CHAND & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 30/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. Prakash Shrivastava,Adv.

For Respondent (s)

Mr. S.S. Khanduja,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J

.SP2

In terms of the letter circulated by the counsel for  
the petitioners, the case is adjourned for three weeks.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master